

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) AT
CHENNAI**

Original Application No. 128 of 2024

Mr.R.Ismail,
S/o.Abdul Rahim,

....Applicant

Vs

1. The District Collector,
Kancheepuram District,
Kancheepuram & others

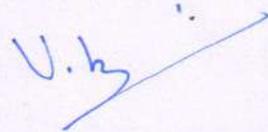
....Respondents

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The above documents are certified as true copies of the Originals.

Dated at Chennai on this the 27th day of May 2024.



COUNSEL FOR FOURTH RESPONDENT

SEE RULE 8 (1)
MEMORANDUM UNDER SECTION 18 (1) READ WITH SECTOPM 14,
15 OF THE NATIONAL GREEN TRIBUNAL ACT 2010
BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE) AT
CHENNAI

Original Application No. 128 of 2024

Mr.R.Ismail,
S/o.Abdul Rahim,
No.98, Shanmugarayan Street,
First Floor, Seven Wells,
Broadway, Chennai-600 001
Email ID:r.ismail0908@gmail.com
Cell No.9841457725.

...Applicant

Vs

1. The District Collector,
Kancheepuram District,
Kancheepuram
Email ID: collr-cpt@nic.in
Cell No.044-27238433, 044-27238477, 044-27238478.

2. The Tahsildar,
Uthiramerur Taluk,
Kancheepuram District
Email ID: tahuth.tnkpm@nic.in
Cell No.044-27272230.

3. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Road, Guindy,
Chennai- 600 032,
Email ID: tnocmms@tnpcb.gov.in
Cell No.044-22353134-139.

4. Mr.P.Ravindranath
R.R.Chamber,
Survey No.470/1, Kaviyathandalam,
Uthiramerur Taluk,
Kancheepuram District.

Also at
No.14/10, L-Block,
26th Street, Anna Nagar,
Chennai-600 040.

...Respondents

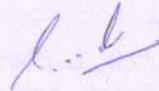


COUNTER AFFIDAVIT OF FOURTH RESPONDENT

The Fourth Respondent is Mr.P.Ravindranath, S/o.B.Ramachandra Naidu Hindu, aged about 78 years, having office at Survey No.470/1, Kaviyathandalam, Uthiramerur Taluk, Kancheepuram District.

Address for the service to that of his counsel Mr.V. Srinivasa Babu and Mr.K. Sai Sharavan Kumar and address for all service No. 125/1A, 21st Street, L Block, Anna Nagar East, Chennai-600 102, **E-mail** :**babu.sinuv@gmail.com**.

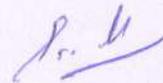
1. This Respondent specifically deny all allegations and averments contained from para 3 to 11 of the memorandum of application under reply and submits that the present Original Application has been filed with ulterior motive as against this Respondent with a view to gain pathway through his patta land to enable the applicant to have access to the main road. The applicant is not having proper access to the main road and therefore the applicant has filed the present application only to harass the respondent and same is liable to be dismissed.
2. This Respondent submit that the applicant's land comprising S.No.20/20, 20/21, 19/1M, 19/1N1 situate at Orakattupettai Village of Uthiramerur Taluk measuring an extant of Acre 1.75 Cents was purchased by him about 1 year back and constructed a Farm / Guest House with swimming pool unauthorisedly without any approval from the local authorities. The entire area is barren land and it is totally false and misleading to state that the said lands are residential. There are more than 8 to 9 Brick Kiln Chambers in the surrounding areas and the same is being operated after obtaining proper permission from the Competent Authorities.



3. At the outset, It is submit that this respondent lands are situated at Kaviyathandalam Village, Uthiramerur Taluk, Kancheepuram District and the applicant's land being located in different village and it is more than 1/2 kilometer away from this respondent land. This respondent purchased the lands comprising S.No.470/1, 470/2A, 470/2C of Kaviyathandalam Village and surrounding areas to the extent of 40 Acres in the year 2006. Initially this respondent obtained permission for establishment of Brick Kiln Chambers from the Kaviyathandalam Panchayat Union as early as 05.09.2006 and subsequently, the first respondent granted permission under rule 19(2) of the Tamil Nadu Minor Mineral Concession Rules, 1959 through proceedings Na.Ka.No.186/2011-Q3 dated 22.06.2011. The said permission was renewed periodically and that the latest renewal of permission was applied on 18.03.2024 under APPENDIX-IV-A FORM-1 Rule 19(2) and this respondent paid Mineral fees / Royalty / Seigniorage fee of Rs.75,000/- and application fee Rs.3,000/- and Rs.1,500/- respectively to GEOLOGY AND MINING KANCHEEPURAM. Similarly, the third respondent gave consent order periodically and the latest consent order was issued on 04.04.2024 after inspection of this respondent brick kiln chamber and that the consent order is valid upto 31.03.2028.

4. It is pertinent to submit that the applicant is not having proper access to the main road and therefore with a view to gain access from this Respondent patta land to have an approach to the main road, the applicant with malafide intention has filed the present original application to blackmail this Respondent and therefore the applicant has not come with clean hands before this Hon'ble court and no relief can be granted to him.

5. This Respondent specifically deny para 3 of the application under reply and submits that the applicant purchased the lands about 1 year back and constructed a Guest House with swimming pool without any approval from the local authorities and that the entire construction is illegal and



unauthorized. It is equally false to state that the area is residential. There is no human habitation in the nearby vicinity of the applicant's land.

6. This Respondent specifically deny para 4 of the application under reply and submits that it is equally false and misleading to state that this respondent land is situated opposite side of the applicant's land and S.No.470/1 owned by this respondent is being utilized for Brick Kiln Manufacturing Unit without obtaining proper license or permission from the appropriate authority. The actual fact is that this Respondent lands are situated about 1/2 kilometer away from the applicant's land that too in a different village named Kaviyathandalam Village. This Respondent and his brother are holding approximately 55 Acres in the said village including S.No.470/1, 470/2A, 470/2C measuring an extant of Acre 5.29 Cents and this Respondent had established Manufacturing of Brick Kiln Unit as early as 2006 after obtaining due permission from the competent authorities. Any allegations to the contrary are totally false and misleading. Further it is equally false to state that the applicant and his family members are suffering from breathing problem due to the pollution emanated from the brick kiln. This Respondent submit that the third respondent after periodical inspection granted consent order from time to time and latest consent order No.2405158211382 dated 04.04.2024 was issued upto 31.03.2028. Therefore, the allegation of the applicant is baseless and the same has been invented for the purpose of filing this present application.

7. This Respondent specifically deny para 5 of the affidavit under reply and submits that this Respondent had obtained permission from the competent authorities for running brick kiln manufacturing unit from 2006 onwards and permission was renewed from time to time.

8. This Respondent specifically deny para 6,7 and 8 of the application under reply and submits that the Brick Kiln Act 2013 is applicable to

Bangladesh and not applicable to State of Tamil Nadu to the best of his knowledge. The first respondent is the authority to grant permission under rule 19(2) of Tamil Nadu Minor Mineral Concession Rules 1959 followed by the consent order of the third respondent. This Respondent had obtained permission from the first respondent as early as 22.06.2011 and the same is renewed periodically. The third respondent issued consent order No.2405158211382 dated 04.04.2024 which is valid upto 31.03.2028. Any allegations to the contrary are totally false and misleading.

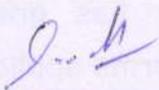
9. This Respondent specifically deny para 9,10 and 11 of the application under reply and submits that the third respondent after satisfying the functioning of this respondent unit has granted consent order on 04.04.2024 and same is valid upto 31.03.2028. All allegations pertaining to pollution, health hazards are all invented for the purpose of filing this present case with malafide intention. The authorities has granted permission to run the brick kiln unit after following the norms applicable for the establishment and running of such units. It is once again reiterated that the present application is not maintainable in view of statutory compliance of all norms prescribed by the authorities from time to time to run the Brick Kiln Unit. Further this Respondent is ready and willing to comply any restrictions imposed by the authorities after affording proper opportunity to the Respondent.

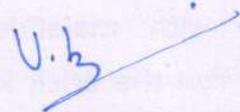
10. The grounds raised by the applicant from 1 to 7 does not sustain legally for the simple reason that this respondent is running the Brick Kiln Manufacturing Unit after obtaining due permission from the first and third respondents. Therefore the representation of the applicant dated 06.02.2024 is devoid of any merits. It is pertinent to state that the applicant had constructed farm house / guest house with swimming pool facilities in S.No.20/20, 20/21, 19/1M, 19/1N1 situate at Orakattupettai Village of Uthiramerur Taluk measuring an extant of Acre 1.75 Cents

without any permission from the competent authority and the entire construction is illegal and unauthorized.

11. This Respondent submits that the applicant has filed similar relief in the Hon'ble Madras High Court in W.P.No.8317 of 2024 and the same is pending enquiry. The applicant, thereafter filed the present application before this Hon'ble Tribunal, wherein, the applicant totally suppressed the fact of disclosing the filing the above writ petition willfully and deliberately thereby approach this Hon'ble Tribunal with unclean hands.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the Original Application No.128 of 2024 and thus render justice.

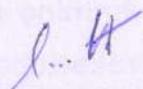

RESPONDENT


COUNSEL FOR FOURTH RESPONDENT

VERIFICATION

I, Mr.P.Ravindranath the fourth respondent herein do hereby declare that what is stated in the above said paragraphs 1 to 11 are true, to the best of our knowledge, information and belief.

Verified at Chennai on this the 25th day of May 2024.

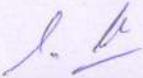

RESPONDENT


COUNSEL FOR FOURTH RESPONDENT

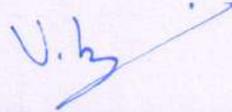
LIST OF DOCUMENTS FILED ALONG WITH THE COUNTER

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Dated at Chennai on this 27th day of May 2024



RESPONDENT



COUNSEL FOR FOURTH RESPONDENT

SEE RULE 8 (1)
MEMORANDUM UNDER SECTION
18 (1) READ WITH SECTOPM 14,
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Original Application No. 128 of 2024

R.Ismail,

....Applicant

Vs

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and others

.... Respondents

COUNTER AFFIDAVIT OF
FOURTH RESPONDENT

M/s. V. Srinivasa Babu, (109/88)
K.Sai Sharavan Kumar (3145/2015)
COUNSEL FOR FOURTH RESPONDENT
L-125/1A, 21st Street,
Anna Nagar East, Chennai 600 102
Cell no. +91 9444171623



காவித்தண்டலம் ஊராட்சி மன்றம்

ஒரக்காட்டுப்பேட்டை அஞ்சல்,

காஞ்சிபுரம் மாவட்டம் - 603 106.

தலைவர் : பென். ராஜேந்திரன்

தேதி : 5/9/2006

பெறுநர் : *RAV. RAMAKRICK LILIN*
CL. P. RAVINATHAN

2006 செப்டம்பர் 4ஆம் தேதி திங்கட்கிழமை காலை 9.30 மணியளவில் தலைவர் அவர்கள் தலைமையில் ஊராட்சி மன்ற கட்டிடத்தில் ஊராட்சி மன்ற உறுப்பினர்கள் கலந்துகொண்டு நிறைவேற்றப்பட்ட ஊராட்சி மன்ற தீர்மானங்கள்

மொத்த உறுப்பினர்கள் 6

கலந்து கொண்ட உறுப்பினர்கள் 6

பொருள் : காஞ்சிபுரம் மாவட்டம் உத்திரமேரூர் வட்டம் 101, காவித்தண்டலம் ஊராட்சி காவித்தண்டலம் கிராமம் சர்வே.எண். 407/1ல் ஏக்கர் 5.39 செண்டு நிலத்தில் செங்கல் தூளை சேம்பர் தொழில் நடத்திட உரிமம் கேட்டு காவித்தண்டலம் ஊராட்சி மன்றத்திற்கு திரு. P. ரவிந்திரநாத் த/பெ ராமச்சந்திரர் நாயுடு அவர்கள் உரிய ஆவனங்கள் செலுத்தி உரிமம் கோரியுள்ளார்கள். இதுசம்பந்தமாக ஊராட்சி மன்ற ஒப்புதல் 100 அடி/சுமில் புகை போக்கி அமைத்து மேற்படி நபர் செங்கல் தூளை சேம்பர் நடத்திட எங்களுக்கு எந்தவிதமான ஆட்சேபனையும் இல்லை ஊராட்சி மன்றம் மூலம் அங்கிகாரம் அளிக்கிறோம்.

தீர்மானிக்கப்பட்டது

/ உன்மை நகன் /

ஊராட்சி உறுப்பினர்கள்

1. திரு. பன்னீர்
2. திரு. வேதகிரி
3. திரு. சொக்கப்பன்
4. கிரக. காமன்

இப்படிக்கு
திரு. ரவிந்திரநாத்
தலைவர் 9/06
101, காவித்தண்டலம் ஊராட்சி

காஞ்சிபுரம் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள்
காஞ்சிபுரம்

முன்னிலை:- திரு. எஸ். சிவசண்முகராஜா: இ.ஆ.ப.

நக.186/2011-க்யூ3

நாள். 22.6.2011

பொருள்.- கனிமவளம் - உத்திரமேரூர் வட்டம் - காவித்தண்டலம்
கிராமம் - புல எண்.470/1,2-ல் அமைந்துள்ள
(ரவிராம் பிரிக் கிளின்) செங்கல் துளைக்கு - பதிவு
சான்றிதழ் - துளைக்கு தேவையான மண்ணை உத்திரமேரூர்
வட்டம் - களியப்பேட்டை கிராமம் - பட்டா புல எண்கள்.
376/பி 1, 403/பி2, 11/1, 35/1ஏ3, 36 மற்றும் மேற்படி
வட்டம் மொளக்கேனிமேனி கிராமம் -பட்டா புல எண்.39/2பி
ஆகிய புலங்களில் இருந்து எடுத்துக் கொள்ள
திரு.ரவீந்திரநாத், உத்திரமேரூர் கிராமம்
என்பவர் அனுமதி கோரியது - அனுமதி அளித்து
உத்திரவிடப்படுகிறது.

பார்வை.-1.திரு.ரவீந்திரநாத், காவித்தண்டலம் கிராமம் என்பவரின்
மனு நாள் 2.5.2011.

2.உதவி புவியியலாளர், (கனிமம்) காஞ்சிபுரம் அவர்களின்
அறிக்கை நாள் 26.5.2011.

3.சம்மந்தப்பட்ட இதர ஆவணங்கள்.

ஆணை.-

பார்வை 1ல் கண்ட மனுவில் திரு.ரவீந்திரநாத் த/பெ.ராமச்சந்திர நாயுடு, காவித்தண்டலம்
கிராமம் என்பவர் காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், காவித்தண்டலம் கிராமம் புல
எண்.470/1,2-ல் அமைந்துள்ள (ரவிராம் பிரிக் கிளின்) சேம்பர் செங்கல் துளைக்கு பதிவு சான்றிதழ்
வேண்டியும், மேற்படி செங்கல் துளைக்கு தேவையான செங்கல் களிமண் / சவுடு மண்ணை
உத்திரமேரூர் வட்டம், களியப்பேட்டை கிராமம் பட்டா புல எண்.376/பி 1, 403/பி2, 11/1, 35/1ஏ3,
36 மேற்படி வட்டம், மொளக்கேனிமேனி கிராமம் புல எண்.39/2பி ஆகிய புலங்களில் இருந்து
எடுத்துக் கொள்ள அனுமதி கோரிய விண்ணப்பம் தொடர்பாக உதவி புவியியலாளர் (கனிமம்)
காஞ்சிபுரம் அவர்கள் மேற்படி புலங்களை பார்வையிட்டு பார்வை 2ல் கண்ட தமதறிக்கையில்
பின்வருமாறு பரிந்துரை செய்துள்ளார்.

மனுதாரர் உத்திரமேரூர் வட்டம், காவித்தண்டலம் கிராமம் பட்டா புல எண்.470/1,2-ல்
ரவீந்திரநாத் பிரிக் கிளின் என்ற பெயரில் சேம்பர் செங்கல் துளை அமைத்துள்ளார்
எனவும், துளையானது 32 அடுப்புகளுடன் கூடிய நிரந்தர புகைபோக்கியை கொண்டுள்ளது
எனவும் சேம்பர் அமைந்துள்ள புலத்தின் குறுக்கே எவ்வித மின் . அழுத்த கம்பிகளோ,
கம்பங்களோ செல்லவில்லை எனவும், மேற்படி துளைக்கு செங்கல் தயாரிக்க தேவையான
சவுடு மண்ணை எடுக்க மனுதாரர் மனுச் செய்துள்ள உத்திரமேரூர் வட்டம், களியப்பேட்டை
கிராமம் பட்டா புல எண்கள். எண்.376/பி 1, 403/பி2, ஆகியவை திரு.ஆடியபாதம் த/பெ.துரைசாமி
என்பவருக்கும் புல எண். 11/1, திருமதி.நிர்மலா க/பெ.ரவீந்திரநாத் என்பவருக்கும் 35/1ஏ3, 36
ஆகியவை திரு.மணிகண்டன் த/பெ.இரகுபதி நாயக்கர் மற்றும் திருமதி.இ.இலட்சுமி க/பெ.தனபால்
நாயக்கர் ஆகியோருக்கு பாத்தியமானதாகும் மற்றும் மேற்படி வட்டம், மொளக்கேனிமேனி கிராமம்
புல. எண்.39/2பி திரு.மாணிக்கம் த/பெ.அர்க்கணன் என்பவருக்கு பாத்தியமானதாகும் என்பது
மனுதாரர் அளித்துள்ள ஆவணங்களில் இருந்து தெரிய வருகிறது. மனுதாரர் மேற்கண்ட நில

11

உடமைதாரர்களிடமிருந்து இருந்து சவுரு மண் எடுத்துக் கொள்ள சம்மதக் கடிதங்கள் பெற்று சமர்ப்பித்துள்ளார். மேலும் மனுதாரர் மேற்கண்ட புலங்கள் சம்மந்தப்பட்ட அனைத்து ஆவணங்களையும், விண்ணப்ப கட்டணம் மற்றும் ஓராண்டு கனிமக் கட்டணம் ஆகியவை செலுத்தியதற்கான அசல் செலான்களும் இணைத்துள்ளார்.

எனவே, மனுதாரர் திரு.பி.ரவீந்திரநாத் த/பெ.ராமச்சந்திர நாயுடு என்பவருக்கு உத்திரமேரூர் வட்டம் காவித்தண்டலம் கிராமம் பட்டா புல எண்.470/1,2-ல் அமைந்துள்ள சேம்பர் செங்கல் துறை உத்திரமேரூர் வட்டம், கனியப்பேட்டை கிராமம் பட்டா புல எண்.376/பி 1, 403பி2, 11/1, 35/1ஏ3, 36 மேற்படி வட்டம், மொளக்கேணிமேனி கிராமம் புல எண்.39/2பி ஆகியவற்றில் இருந்து எடுத்துக் கொள்ள அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

மனுதாரர் மேற்கண்ட மனுவுடன் விதிகளின்படி கீழ்க்கண்ட ஆவணங்களை இணைத்துள்ளார்.

1. திருப்பி அளிக்கப்படாத மனுத் தொகை ரூ.1500/-க்கான அசல் சலான். எண்.21 நாள் 2.5.2011 காஞ்சிபுரம் நகர பாரத ஸ்டேட் வங்கி கிளையில் செலுத்தியது.
2. ஆண்டு செங்கல் மண் (கனிம) தொகை ரூ.40,000 /-க்கான சலான் எண்.23 நாள் 2.5.2011 காஞ்சிபுரம் நகர பாரத வங்கி கிளையில் செலுத்தியது.
3. செங்கல் துறை பதிவு கட்டணம் ரூ.1000/-க்கான அசல் செலான் எண்.22 நாள் 2.5.2011 அன்று காஞ்சிபுரம் நகர பாரத ஸ்டேட் வங்கி கிளையில் செலுத்தியது.
4. சுரங்க பாக்கி இல்லை / சுரங்கப் பாக்கி ஆவணத்தையும் செலுத்தப்பட்டன என்பதற்கான சான்றுதி ஆவணம் (அபிட்விட்)

மேற்கண்ட மனுதாரர் அளித்த மனு அளிக்கப்பட்ட ஆவணங்களுடன் கவனமுடன் பரிசீலிக்கப்பட்டதில் திருத்தம் செய்யப்பட்ட 1959ம் ஆண்டு தமிழ்நாடு சிறு கனிம சலுகை விதி 19 (2)ன்படி, குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றிய நாளிலிருந்து ஒரு வருட காலத்திற்கு சிறுகனிம சலுகை விதி, ஒப்பந்தப்பத்திரத்தில் கண்டுள்ள சரத்துக்கள் மற்றும் திருத்தப்பட்ட விதிகளில் கூறப்பட்ட நிபந்தனைகள் ஆகியவற்றின் பேரில் திரு.ரவீந்திரநாத் த/பெ.ராமச்சந்திரன் என்பவருக்கு சொந்தமான உத்திரமேரூர் வட்டம், காவித்தண்டலம் கிராமம் புல எண்.470/1,2ல் அமைந்துள்ள (ரவிராம் பிரிக் கிளின்) செங்கல் சேம்பர் துறைக்கு பதிவு சான்றிதழ் மற்றும் மேற்படி செங்கல் துறைக்கு தேவையான கனிமண் / சவுரு மண்ணை உத்திரமேரூர் வட்டம், கனியப்பேட்டை கிராமம் பட்டா புல எண்.376/பி 1, 403பி2, 11/1, 35/1ஏ3, 36 மேற்படி வட்டம், மொளக்கேணிமேனி கிராமம் புல எண்.39/2பி புலங்களில் இருந்து எடுத்துக் கொள்ள 1959ம் ஆண்டு தமிழ்நாடு சிறு கனிம சலுகை விதி 19(2)ன்படி பின்வரும் நிபந்தனைகளுக்கு உட்பட்டு அனுமதி அளித்து உத்திரவிடப்படுகிறது.

நிபந்தனைகள்.

1. அனுமதிதாரர் தங்களது செங்கல் துறைக்கு தேவையான கனிமண் / சவுரு மண்ணை எடுக்க உத்தேசித்துள்ள பட்டா இடங்களின் விபரங்களை மாவட்ட ஆட்சியரிடம் மண் எடுக்க குவாரி ஆரம்பிக்கும் 15 நாட்களுக்கு முன்பாகவே அளிக்க வேண்டும். செங்கல் செய்ய தேவையான மண்ணை எடுக்கும் இடங்கள் மாற்றும் போது மண் எடுக்க உத்தேசிக்கும் புதிய இடத்தின் புல எண். போன்ற விபரங்களை மேற்கூறியவாறு தெரிவிக்க வேண்டும். அனுமதிதாரர் அலுவலகத்திற்கு அளித்த குறிப்பிட்ட இடத்தை தவிர மற்ற இடங்களில் மண் எடுக்கக் கூடாது.

2. மண் எடுக்க உத்தேசித்துள்ள புலங்களின் அருகாமையில் உள்ள நிலங்களுக்கு பாதிப்பு ஏற்படாமலும், கிராம சாலை, வண்டிப்பாதை, ஓடை ஆகியவற்றில் 10 மீட்டர் தூரமும், பாலங்கள், நெடுஞ்சாலை, ரயில்வே இருப்புப் பாதைக்கு 50 மீட்டர் தூரமும் அளித்து குவாரிப் பணி செய்ய வேண்டும்.
3. தமிழ்நாடு சிறு கனிம விதி இணைப்பு IV - A ல் படிவம் II ல் உள்ளவாறு நடைச் சீட்டினை அச்சிட்டு சரிவர பூர்த்தி செய்து வெட்டி எடுக்கப்பட்ட செங்கல் களிமண் / சவுடு மண்ணை தனதுசெங்கல் துளைக்கு கொண்டு செல்லும் வாகனங்களுக்கு அளிக்க வேண்டும். உரிய நடைச்சீட்டு இன்றி செங்கல் களிமண் / சவுடு மண் ஏற்றிச் செல்லும் வாகனங்கள் கண்டுபிடிக்கப்பட்டால், அனுமதியின்றி மண் எடுத்ததாக கருதி வாகனங்கள் கைப்பற்றப்பட்டு தமிழ்நாடு சிறு கனிம சலுகை விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.
4. அனுமதிதாரர் வெட்டி எடுத்து, வெளியே (துளைக்கு) கொண்டு சென்ற மற்றும் இருப்பில் உள்ள செங்கல் களிமண் / சவுடு மண் அளவுகள் குறித்து சரியான கணக்குகளை பராமரிக்க வேண்டும்.
5. மாவட்ட ஆட்சியரால் வழங்கப்பட்ட ஆணையின் விவரங்களை உரிய சேம்பர் செங்கல் துளைகளில் தகவல் பலகை வைத்து தெரியப்படுத்த வேண்டும்.
6. தமிழ்நாடு சிறு கனிம சலுகை விதிகளின் அட்டவணை II ல் குறிப்பிட்டுள்ளவாறு மண் எடுக்கும் பரப்புக்கான பரப்பு வரியை செலுத்த வேண்டும்.
7. குத்தகைதாரரால் மண் எடுக்க குறிப்பிட்ட புலங்களிலிருந்து மட்டும் செங்கல் மண் எடுத்து சம்மந்தப்பட்ட அனுமதி பெற்ற சேம்பர் மற்றும் நாட்டு செங்கல் துளைகளுக்கு மட்டுமே பயன்படுத்த வேண்டும். இதைத் தவிர மற்ற உபயோகங்களுக்காக அல்லது மற்ற அனுமதி பெறாத செங்கல் துளைகளுக்கோ எடுத்து செல்லக் கூடாது.
8. மண் எடுக்கும் இடத்திலிருந்து செங்கல் உற்பத்தி செய்யும் இடமான துளைக்கு செல்லும் வழித் தடத்திலேயே மண் ஏற்றிச் செல்லும் வாகனம் செல்ல வேண்டும்.
9. 1959ம் ஆண்டு தமிழ்நாடு சிறு கனிம விதிகள், மேற்கண்ட நிபந்தனைகள் மற்றும் குத்தகை பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் இவற்றில் ஏதேனும் மீறப்பட்டாலும் சிறு கனிம விதிகளில் குறிப்பிட்டவாறு நடவடிக்கை மேற்கொள்ளப்படும்.
10. சுற்றுச் சூழல் மாசுபடாமல் செங்கல் துளையை இயக்க வேண்டும்.
11. மத்திய அரசின் அறிவிக்கை எண். நாள் 14.9.99ன்படி கட்டுமான பணிகளுக்குக்கென தயாரிக்கப்படும் செங்கற்கள் 25% சதவிகிதம் (Fly Ash) பயன்படுத்தி தயாரிக்க வேண்டும்.

ஒம்-22.6.2011.
மாவட்ட ஆட்சியர்,
காஞ்சிபுரம் மாவட்டம்.

பெறுநர் / உத்தரவுப்பு /

திரு.பி.ரவீந்திரநாத்,
த/பெ.ராமச்சந்திர நாயுடு,
(ரவிராம் பிரிக் கிளின்)
காவித்தண்டலம் கிராமம்
உத்திரமேரூர் வட்டம்.

நகல்-வட்டாட்சியர், உத்திரமேரூர்
நகல்-வருவாய் கோட்ட அலுவலர், காஞ்சிபுரம்.

மாவட்ட ஆட்சியருக்காக.
22/6/11

22/6/11

GOVERNMENT OF TAMIL NADU
DEPARTMENT OF GEOLOGY AND MINING
BRICK KILN REGISTRATION CERTIFICATE

Roc.No.186/Q3/2011

District:- Kanchipuram

Dated 22 .6.2011.

1. This is to certify that the brick Chamber owned by Thiru/Tvl/Tmt./ P.Ravindranath S/o.P.Ramachandra Naidu (Raviram Brick Kiln) Kavithandalam village, Uthiramerur Taluk has been registered for the purpose of obtaining permission for quarrying brick earth from patta lands only.

2. The details of kiln is as detailed below:-

- | | |
|---|-----------------------------|
| a) Location of Chamber | i) Taluk - Uthiramerur |
| | ii) Village:- Kavithandalam |
| | iii) SF.No.:- 470/1,2 |
| b) Number of Chambers/
firing vents. | 32 |

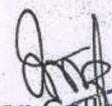
3. The registration made now is valid for a period of one year in the date of issue.

Place:Kanchipuram.
Date:22 .6.2011.

Sd/-22.6.2011.
District Collector,
Kanchipuram.

To
Thiru .P.Ravindranath
S/o.Ramachandra Naidu,
Raviram Brick Kiln,
Kavithandalam village,
Uthiramerur Taluk .

/ By order /


For Collector.
22/6/11





19



APPENDIX-IV-A

FORM-I

(Sec Rule 19(2))

APPLICATION FOR PERMISSION TO QUARRY BRICK EARTH

From P RAVINDRANATHAN

Ravi Ram BRICK KILN The District Collector,
Kancheepuram.

NO. 101 KAVI THANDALAM VIKSE

UTRAMERER THALUK
Sir, KANCHI PURAM DISTRICT 603 106 ..

1. I / We submit the application under Rule 19(2) of the Tamilnadu
Minor Mineral Concession Rules, 1959:

2. I/We request that a quarrying permission for removal of brick earth
from patta lands to which consent has been obtained may be granted.

3. The required particulars are given below:

- (1) Name of the applicant with full Address RAVI RAM BRICK KILN
NO 101 KAVI THANDALAM VIKSE
UTRAMERER THALUK
KANCHI PURAM DISTRICT
- (2) Particulars of registration of kiln
(Copy of certificate to be enclosed) KANCHI PURAM DISTRICT
- (3) a. Particulars of challan for remittance of application fee NIL - 603101
- b. Particulars of challan for payment of brick mineral annual fee RS - 1500
RS - 3000
- (4) Has the applicant filed an affidavit stating that the applicant has paid all the mining dues to the Government. RS 75000
- (5) Particulars of quarrying permission obtained for brick earth in other District. NIL

- (6) Location of the kiln for which quarry permission required :

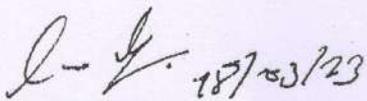
Taluk	Village	S.F.No.
UTHRMBERUR	KAVITHANDALAM	470/1, 470/2A 470/2C.

- (7) S.F. Numbers of the fields from where the applicant indents to remove brick earth :

Taluk	Village	S.F.No.

- (8) Any other information the applicant wants to furnish :

I/We do hereby declare that the particulars furnished above are correct and are ready to furnish any other details as may be required by the Government or the District Collector.

 18/03/23
Yours Faithfully,

Place : CHEENAI
Dated : 18/03/2023
Cell : 9444062297

C.P. LAVINDRA NATH



தமிழ்நாடு அரசு
வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

வட்டம் : உத்திரமேரூர்

மாவட்டம் : காஞ்சிபுரம்

வருவாய் கிராமம் : காவித்தண்டலம்

பட்டா எண் : 248

உரிமையாளர்கள் பெயர்

1. ராமச்சந்திர நாயுடு

மகன்

ரவிந்திரநாத்

2. ராமச்சந்திர நாயுடு

மனைவி

நிர்மலா

புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புரைகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
470	1	2 - 14.00	8.57	--	--	--	--	16-
470	2A	1 - 0.0	4.00	--	--	--	--	06-2001
470	2C	0 - 25.50	1.02	--	--	--	--	16- 06-2001
		3 - 39.50	13.59					30- 10-2014

குறிப்பு :



- மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 03/03/101/00248/20114 என்ற குறிப்பு எண்ணை உள்ளிடு செய்து உறுதி செய்துகொள்ளவும்.
- இத் தகவல்கள் 15-03-2024 அன்று 02:51:58 PM நேரத்தில் அச்சடிக்கப்பட்டது.
- கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

Government of Tamil Nadu

E-Challan



Payable at - DTO KANCHEEPURAM

Remitter Copy

Challan Number 20240318004984 Challan Date 18-Mar-2024 Payment Date 18-Mar-2024

Remitter Type Public Remitter Code 30 Remitter Name RAVIRAM BRICKKILIN

Mobile No. 9444062299 Aadhaar No. Remitter Address NO 101, KAVITHANDALAM

Department 02704-Directorate of Geology and Mining District KANCHEEPURAM DDO Code 06010070

DDO / Office Name DD GEOLOGY & MINING KANCHEEPURAM Department Transaction ID Office Name

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fees	Mineral Fees / Royalty or Seigniorage Fees	085300102AB232 61	75000	NA	FEES

Payment Mode Online Payment Type null Payment Status Success

Challan Amount (Rs.) 75,000 Bank Name SBI

Amount (in words) Seventy Five Thousand Rupees only. Bank ref no. CK00AEIKG7

Please Note, Department Transaction ID and Office Name fields are mandatory for interface requirement Register, Bill and Transport and CE for their specific requirements and that address of user in this fields are validated by their net mail ID/FIRMS

Please Note, This is a system generated Challan and it is not required to be signed by the user.
FOR INDIAN BANK BRANCHES, PLEASE USE THIS SCREEN ONLY FOR PERFORMING VOUCHER

Government of Tamil Nadu

E-Challan



Payable at - DTO KANCHEEPURAM

Remitter Copy

Challan Number 20240318004773 **Challan Date** 18-Mar-2024 **Payment Date** 18-Mar-2024
Remitter Type Public **Remitter Code** 30 **Remitter Name** RAVIRAM BRICKKILIN
Mobile No. 9444062299 **Aadhaar No.** **Remitter Address** NO 101,
 KAVITHANDALAM
Department 02704-Directorate of Geology and Mining **District** KANCHEEPURAM **DDO Code** 06010070
DDO / Office Name DD GEOLOGY & MINING KANCHEEPURAM **Department Transaction ID** **Office Name**

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fees	Application Fees	085300102AA227 05	3000	NA	FEES

Payment Mode Online **Payment Type** null **Payment Status** Success
Challan Amount (Rs.) 3,000 **Bank Name** SBI
Amount (in words) Three Thousand Rupees only. **Bank ref no.** CK00AEIFK4

Please Note: DDO, Department, Transaction ID and Office Name fields are created only for the purpose of print and Registration and for report and other more specific requirements and the values entered in this field are valid only if they are not null or empty.

Please Note: This is a system generated Challan and does not require signature.
 FOR INDIVIDUAL BRANCHES: PLEASE USE QRS SCREEN NO 121 FOR PERFORMING MCA 21 ECF

Government of Tamil Nadu

E-Challan



Payable at - DTO KANCHEEPURAM

Remitter Copy

Challan Number 20240318004641 **Challan Date** 18-Mar-2024 **Payment Date** 18-Mar-2024
Remitter Type Public **Remitter Code** 30 **Remitter Name** RAVIRAM BRICKKILIN
Mobile No. 9444062299 **Aadhaar No.** **Remitter Address** NO 101, KAVITHANDALAM
Department 02704-Directorate of Geology and Mining **District** KANCHEEPURAM **DDO Code** 06010070
DDO / Office Name DD GEOLOGY & MINING KANCHEEPURAM **Department Transaction ID** **Office Name**

Receipt Type	Sub Type	Acct Code	Amount	Reference No.	Remark
Fees	Application Fees	085300102AA22705	1500	NA	FEES

Payment Mode Online **Payment Type** null **Payment Status** Success
Challan Amount (Rs.) 1,500 **Bank Name** SBI
Amount (In words) One Thousand Five Hundred Rupees only. **Bank ref no.** CK00AEIBB9

Please Note: Department Transaction ID and Office Name fields are created only for 4 inter-lack department (R, G, S, M) and Transport and CI for their specific requirement, and the values entered in this field, are valid as passed by the user from MHRIS.

Please Note: This is a system-generated Challan and does not require signature.
 TIPS: FOR INDIAN BANK BRANCHES, PLEASE USE CBS SCREEN NO. 124 FOR PERFORMING V/COLLECT.

Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2405158211382 DATED: 04/04/2024.

PROCEEDINGS NO.F.3458SPR/OS/DEE/TNPCB/SPR/W/2024 DATED: 04/04/2024

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. RAVI RAM BRICK KILN , S.F.No. 470/1, 470/2A, 470/2C, KAVIITTHANDALAM village Uthiramerur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref:** 1.Unit's CTO direct OCMMS Appl.No.58211382 dated 12/03/2024.
- 2.IR.No:F.3458SPR/OS/AE/SPR/2024 dated 04/04/2024.
- 3.Minutes of the 305th DLCCC meeting held on 04/04/2024 (Item no.305-02).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Director
M/s . RAVI RAM BRICK KILN
S.F No. 470/1, 470/2A, 470/2C
KAVIITTHANDALAM Village
Uthiramerur Taluk
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2028**

K PRAKASH Digitally signed by K PRAKASH
Date: 2024.04.05 12:37:56
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To
The Managing Director,
M/s.RAVI RAM BRICK KILN,
No:43, East Park Road, Shenoy Nagar, Chennai
Pin: 600030

Copy to:

1. The Executive Officer, UTHRAMEERUR -Town Panchayat, Uthiramerur Taluk, Kancheepuram District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Bricks	300000	Nos/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	4.0	On Industrys own land
Effluent Type : Trade Effluent - NIL			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1	-	-	-
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LIFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LIFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall treat and dispose the sewage through septic tank followed by soak pit arrangement.
2. The unit shall ensure that no trade effluent shall be generated at any stage of its manufacturing activity.
3. The unit shall ensure that the raw material shall be sourced with necessary permission from the competent authority.
4. The unit shall use fly ash from the nearest thermal power plant as per fly ash notification.

K PRAKASH Digitally signed by K PRAKASH
Date: 2014.04.05 12:27:23
+05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR.**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K PRAKASH Digitally signed by K PRAKASH
Date: 2019.04.20 13:23:41 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTH ZONE) AT
CHENNAI**

Original Application No. 128 of 2024

R.Ismail,

....Applicant

Vs

1. The District Collector
and others

.... Respondents

**COUNTER FILED BY 4TH
RESPONDENT ALONG WITH
DOCUMENTS**

M/s. V. Srinivasa Babu, (109/88)
K.Sai Sharavan Kumar,(3145/2015)
COUNSEL FOR FOURTH RESPONDENT
L-125/1A, 21st Street,
Anna Nagar East, Chennai 600 102
Cell no. +91 9444171623.